

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:5213
ANSWERED ON:05.09.2011
STRENGTHENING OF CANTONMENT BOARDS
Khattri Shri Nirmal

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to strengthen the cantonment boards so as to address the problems of civilians living in cantonment areas effectively and if so, the details thereof;
- (b) whether in various places the roads under the jurisdiction of cantonment boards including the Faizabad cantonment (Uttar Pradesh) are being closed for civilians;
- (c) if so, the reasons therefor; and
- (d) whether the Government proposes to consider getting the said roads opened for the general public and if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) The Government took a major initiative in 2006 by repealing the Cantonments Act, 1924 and replacing it with Cantonments Act, 2006. The new Act has imparted greater democratization to Cantonment Boards.

The Cantonment Board is empowered under the Cantonments Act, 2006 to address the problems of civil population living in Cantonment areas effectively. The Central Government provides financial support to the deficit Cantonment Boards to enable them to provide effective and efficient services to the civil population living in Cantonment areas.

(b) to (d): Information is being collected and will be laid on the Table of the House.